



**THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT-III
IB-821(ND)/2021**

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

IN THE MATTER OF:

M/s. NU CORK PRODUCTS PRIVATE LIMITED

... Applicant/Operational Creditor

VERSUS

M/s. KOTSONS PRIVATE LIMITED

... Respondent/Corporate Debtor

Order Pronounced On: 09.06.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

APPEARANCES:

For the Applicant : Mr. Sanyam Jain, Adv.

For the Respondent : Mr. Kartikeya Sharma, Adv.

ORDER

PER: ATUL CHATURVEDI, MEMBER (TECHNICAL)

- 1) In view of the order passed in the matter of IB-761(ND)/2022 titled as State Bank of India vs. M/s. Kotsons Private Limited dated 09.06.2023 that the present Corporate Debtor i.e. M/s. Kotsons Private Limited has already been put under the Corporate Insolvency Resolution Process ("CIRP") in terms of Section 7 of the IBC, 2016. In the said case Mr. Alok Kaushik having address: G-105, Sai Baba Apartments, Rohini, Sector-9, Delhi-110085 has already been appointed by this Adjudicating Authority as Interim Resolution Professional ("IRP"). His Email id is fidemcorp@gmail.com and alokkaush@yahoo.com. His Contact

M/s. NU Cork Products Private Limited vs. M/s. Kotsons Private Limited

IB-821(ND)/2021

Date of Order : 09.06.2023



No. is +919811470267. His registration number is IBBI/IPA-002/IP-N00253/2017-18/10767.

- 2) The Financial Creditor is therefore directed to file an appropriate claim before the said IRP for due Consideration in the CIRP proceedings of the Corporate Debtor i.e., M/s. Kotsons Private Limited. However, liberty is granted to the Financial Creditor to revive the present petition bearing IB-821(ND)/2021 in case the order dated 09.06.2023 passed in the IB-761(ND)/2022 is set aside by the Appellate Courts or the said Corporate Debtor enters into any type of settlement with the Financial Creditor in the matter i.e. IB-761(ND)/2022.
- 3) In view of the above, the present Application bearing **IB-821(ND)/2021** is **disposed of**.

The case folders and papers may be consigned to the record room.

-SD-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**